

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 5**  
**TA (IBC)- 73(PB)/2023**

**IN THE MATTER OF:**

Gujarat Operational Creditors Association	.... Petitioner
Vs	
IDBI Bank Ltd	.... Respondent

**Order under Rule 16(d) NCLT, 2016**

**Order delivered on 05.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**HEARING THROUGH HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner	: Not marked
For the Respondent	: Sr. Adv. Ritin Rai, Adv. Ashim Sood, Adv. Ruby Singh Ahuja, Adv. Aakriti Vohra, Adv. Varun Khanna Adv. Misha, Adv. Parth Gokhale, Adv. Moulshree Shukla, Adv. Prithviraj Oberoi for R-1, 11, 6, 8

**ORDER**

Mr. Deepak Khosla, Ld. Counsel tried to enter VC during the proceedings of Hyderabad Bench. However, none appeared even after passover was sought on his behalf. No appearance marked.

Matter was once again taken up at the end of the board. Mr. Deepak Khosla was not present when the matter was called for hearing. Many counsels appeared physically and through VC for Respondents. In the absence of Petitioner, list the matter on **26.07.2024**.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

05.07.2024  
Lalit